


**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 05.04.2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) S.C. Mittal	S.B. Civil Arbitration Application 44/10 & S.B. Civil Misc. Appeal No. 1747/10 Manish Vyas Vs. Dr. Sohan Lal	S.C. Gupta	J.R. Tantia
2	Sh. Ajeet Bhandari, Advocate	S.B. Civil Second Appeal No. 317/97 Laxmi Narain Vs Satya Narain	Alok Garg	J.P. Goyal
3	Sh. G.P. Pandey, RHJS (Retd)	S.B. Cr. Misc. Petition No. 4884/15 Amar Saxena Vs. State	Satish Khandal	R.B. Mathur
4	Ms. Raj Sharma , Advocate	D.B. Civil Misc. Appeal No. 3809/14 Arvind Kumar Vs. Neelam	Rinesh Gupta	Govind Choudhary
5	Sh.P.K. Kasliwal, Advocate	S.B. Cr. Misc. Petition No. 3541/15 Mohammad Zakir Ganchi Vs. Ramzan Khan Gauri	R.D.S. Naruka	P.C. Sharma
6	Sh. Basant Singh Chhaba, Advocate	S.B. Civil First Appeal No.732/11 Ram Prasad Vs. Pritam Das	Vishwajeet Mantri	Sandeep Maheshwari

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)

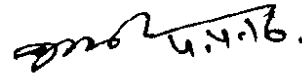
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 06.04.2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. O.P.Sharma- I RHJS (Retd.)	S.B. Civil First Appeal No.547/10 Dhan Prakash & Others Vs. Devender Kumar & Others	G.K. Garg	Surendra Kuri
2	Sh. O.P.Sharma- I RHJS (Retd.)	S.B. Civil First Appeal No.547/10 Dhan Prakash & Others Vs. Devender Kumar & Others	G.K. Garg	Surendra Kuri
3	Sh. J.P. Sharma , RHJS (Retd.)	S.B. Criminal Revision Petition No. 1184/15 Sarafraj & Ors. Vs. State	Mahesh Gupta	Laxmi Kant
4	Sh. O.P. Sharma-II RHJS (Retd.)	S.B. Cr. Revision Petition No. 964/14 Smt. Sunita Roy Vs. Deepak Roy	Avadesh Purohit	L.L. Gupta
5	Sh. Ankur Rastogi, Advocate	D.B. Civil Misc. Appeal No. 1720/15 Anju Jangid Vs. Sanjeev Jangid	Gajanand Yadav	RDS Naruka

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 07.04.2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. G.K. Garg, Sr. Advocate	S.B. Arbitration Application No.60/14 M/S Shri Subham Builders & colonizers Vs. Mayura Township Project Develpers Pvt. Ltd.	Sanjay Joshi	K.S. Sharma
2	Sh. A.R. Patvardhan, RHJS(Retd.)	S.B. Civil Second Appeal No. 48/01 Kamal Chand Vs. Bheru Lal	Rinesh Gupta	N.U. Qazi
3	Sh. G.S. Hora, RHJS (Retd.)	S.B. Civil Second Appeal No.77/92 Jagdish Chand Vs. Prem Devi	M.M.Ranjan	P.K. Agrawal
4	Sh. G.P. Pandey, RHJS (Retd)	D.B. Civil Misc. Appeal No. 2343/14 Kailash Chand Meena Vs. Smt. Gopi Devi Meena	Ajay Kumar Bajpai	Vinod Sharma
5	Smt. Nirmala Sharma, Advocate	S.B. Cr. Misc. Bail Application No. 3278/16 Mukesh Gaur Vs. State	S.K. Saksena	Ravindra Paliwal
6	Smt. Madhuri Singh , Advocate	S.B. Cri. Misc. Bail Application No. 2613/16 Ayvb Kedar Khan Vs. State S.B. Cri. Misc. Bail Application No. 2482/16 Kadar Soleman Khan Vs. State	Sandeep Pathak	Sanjay Sharma
7	Smt. Madhuri Singh , Advocate	S.B. Civil Transfer Application 52/15 Smt. Lata Sharma Vs. Hemkant Sharma	Sudhir Jain	H.V. Nandwana
8	Ms. Anupama Chaturvedi, Advocate	S.B. Cri. Misc. Bail Application No. 2209/16 Mukesh Kumar Vs. State	Vikash Kumar Jakhar	S.S. Gaur
9	Ms. Anupama Chaturvedi, Advocate	S.B. Cr. Misc. Petition No. 1382/15 Sandeep Kumar Vs. State	Kamal Kant Vyas	M. A. Khan
10	Sh. Bhuvnesh Sharma, Advocate	S.B. Cr. Misc. Bail Application No. 1558/16 Anurup Bhargava Vs. State	Rajesh Moondia	Lalit Sharma
11	Sh. Sageer Ahammed, Advocate	S.B. Cr. Misc. Bail Application No.15620 Abhishek Vs. State	Veyankatesh Garg	

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order



(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)